

19 DEC 2006

Bill No. 101 of 2006

THE CABLE TELEVISION NETWORKS (REGULATION)  
AMENDMENT BILL, 2006

A

BILL

*further to amend the Cable Television Networks (Regulation) Act, 1995.*

BE it enacted by Parliament in the Fifty-seventh Year of the Republic of India as follows:—

1. This Act may be called the Cable Television Networks (Regulation) Amendment Act, 2006. Short title.

5 2. In the Cable Television Networks (Regulation) Act, 1995, in section 8, for sub-sections (1) and (2), the following sub-sections shall be substituted, namely:— Amendment of section 8 of Act 7 of 1995.

“(1) Every cable operator shall re-transmit,—

10 (i) channels operated by or on behalf of Parliament in the manner and name as may be specified by the Central Government by notification in the Official Gazette;

(ii) at least two Doordarshan terrestrial channels and one regional language channel of a State in the prime band,

in satellite mode on frequencies other than those carrying terrestrial frequencies.

15 (2) The channels referred to in sub-section (1) shall be re-transmitted without any deletion or alteration of any programme transmitted on such channels.”.

## STATEMENT OF OBJECTS AND REASONS

The Cable Television Networks (Regulation) Act, 1995 was amended with effect from the 1st September, 2000 to provide for compulsory transmission of Doordarshan channels. Section 8 of the said Act was amended and by a notification dated the 25th February, 2005 issued by Doordarshan it was stipulated, *inter alia*, that cable operators in all States and Union territories of India shall also re-transmit DD - Lok Sabha Channel and DD - Rajya Sabha Channel in non-prime band on their cable network.

2. Earlier, the Lok Sabha Secretariat had approached the Ministry of Information and Broadcasting for permission to uplink the Lok Sabha and Rajya Sabha channels from India and this permission was granted to them in December, 2005. As the "Sansad Television Network Lok Sabha Channel" and the "Sansad Television Network Rajya Sabha Channel" are independent of Doordarshan, there is no statutory provision regarding compulsory re-transmission of these channels by the cable operators. Now, it is proposed to amend section 8 of the Cable Television Networks (Regulation) Act, 1995 so as to make it compulsory for every cable operator to re-transmit channels transmitted by Parliament of India in the manner and the name as may be specified by the Central Government by notification in the Official Gazette.

3. The Bill seeks to achieve the aforesaid objects.

PRIYARANJAN DASMUNSI.

NEW DELHI;  
*The 23rd November, 2006.*

## MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 2 of the Bill seeks to substitute sub-section (1)(i) of section 8 which empowers the Central Government to specify by notification in the Official Gazette the manner and name of the channels operated by or on behalf of Parliament. In order to keep flexibility for a change of name or the manner of re-transmission of channels depending upon the requirement at the time, it is not practicable to specify the name or frequency bands in the Bill itself.

2. The delegation of legislative power is, therefore, of a normal character.

ANNEXURE

EXTRACT FROM THE CABLE TELEVISION NETWORKS (REGULATION) ACT, 1995

(7 OF 1995)

\* \* \* \* \*

Compulsory  
transmission  
of  
Doordarshan  
channels.

8. (1) Every cable operator shall, from the commencement of the Cable Television Networks (Regulation) Amendment Act, 2000, re-transmit at least two Doordarshan terrestrial channels and one regional language channel of a State in the prime band, in satellite mode on frequencies other than those carrying terrestrial frequencies.

36 of 2000.

(2) The Doordarshan channels referred to in sub-section (1) shall be re-transmitted without any deletion or alteration of any programme transmitted on such channels.

\* \* \* \* \*

LOK SABHA

---

A

**BILL**

further to amend the Cable Television Networks (Regulation) Act, 1995.

---

*(Shri Priyaranjan Dasmunsi, Minister of Parliamentary Affairs and Information and  
Broadcasting)*

MGIPMRND-4409LS(S5)-15.12.2006.

